

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. Nos. 34-A/2016 & 34-B/2016 with
T.P. No 34/111A/NCLT/AHM/2016(New)
C.A. Nos. 284/2014 & 137/2015 with
C.P. No. 13/111A/CLB/MB/2013(Old)



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017**

Name of the Company: Shobhna P. Mahajan
V/s.
Micro Inks Ltd.

Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	P.Y. MAHAJAN	PETITIONER No-2.	FOR SELF FOR PETITION- NER No-2.	
2.	A.R. SHETH	RESPONDER ADVOCATE & SOLICITOR	RESPONDENT	

ORDER

Petitioner no. 2 present in person. Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of the learned counsel of the respondent on citations filed by the petitioner. Heard reply arguments of the petitioner.

Orders reserved.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 31st day of January, 2017.